

25.49	(143.51)	(326.30)
20.64	(132.48)	(313.58)
20.72	(131.69)	(310.45)
89.87	85.38	89.87
317.06		1,817.06
1.15	(7.76)	(17.96)
1.15	(7.76)	(17.96)

Financial Results for the quarter ended
listing Obligations and Disclosure
the said quarter is available on the
enkel.in.

as decided by the Board of Directors at their

Enkel Wheels (India) Limited
Sd/-
Kazuo Suzuki
Managing Director
DIN : 08350372

yes

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PUBLIC NOTICE

FORM A

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s.GATI INFRASTRUCTURE PRIVATE LIMITED RELEVANT PARTICULARS

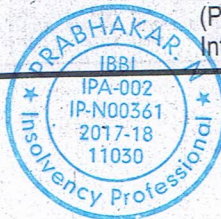
1.	Name of corporate debtor	M/s.Gati Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	27-10-1983
3.	Authority under which corporate debtor is incorporated / registered	ROC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65993TG1983PTC004226
5.	Address of the registered office and principal office (if any) of corporate debtor	Legend Platinum, 4th Floor, Plot No. 20, Survey No. 12, Kothaguda, Kondapur Hyderabad, Telangana
6.	Insolvency commencement date in respect of corporate debtor	26-04-2021
7.	Estimated date of closure of insolvency resolution process	22-10-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prabhakar Nandiraju IBBI/IPA-002/IP-N00361/2017-2018/11030
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D.NO.11-12-7, Road No.1, Income Tax Colony, Sree Ramakrishna Puram, Kothapet, Hyderabad-500035, Pnandiraju26@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D.NO.11-12-7, Road No.1, Income Tax Colony, Sree Ramakrishna Puram, Kothapet, Hyderabad-500035, Pnandiraju26@gmail.com
11.	Last date for submission of claims	11-05-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution	Name the class(es) -NA-
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. -NA- 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	IBBI website or email to pnandiraju26@gmail.com

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of the **M/s.Gati Infrastructure Private Limited** on 26.04.2021. The creditors of M/s.Gati Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before **11.05.2021** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Date: 29.04.2021
Place: Hyderabad

(Prabhakar Nandiraju)
Interim Resolution Professional



Business Standard
Telangana
30/4/2021